PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

MOTOR INDUSTRIES COMPANY LIMITED

(Regd. Office Address: Post Box No. 3, Hosur Road, Adugodi, Bangalore – 560030, Karnataka, India)

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

In connection with the Public Announcement dated April 27, 2007 (the "**PA**") and Addendum to the PA dated May 31, 2007 issued by Citigroup Global Markets India Private Limited (the **"Manager to the Offer"**), on behalf of Robert Bosch GmbH (the **"Acquirer"**), to the equity shareholders of Motor Industries Company Limited (the "**Target Company**"), wherein an open offer to acquire up to 6,410,292 fully paid-up equity shares of Rs. 10/- each, representing 20% of the paid-up equity share capital of the Target Company at a price of Rs. 4,000/- (Rupees Four Thousand) per equity share payable in cash (the "**Offer**"), was made under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the **"SEBI (SAST) Regulations"**), the equity shareholders of the Target Company are requested to kindly note the following changes in the information appearing in the PA. This announcement should be read in conjunction with the PA and Letter of Offer dated June 9, 2007 sent by the Acquirer to the shareholders of the Target Company.

Details of the Offer:

1. The Offer is being made under Regulation 11(2A) of the SEBI (SAST) Regulations.
2. The Offer is subject to the receipt of the approval of the Reserve Bank of India ("**RBI**") under the Foreign Exchange Management Act, 1999 and the rules and regulations made thereunder ("**FEMA**") for the acquisition of Shares by the Acquirer under the Offer including approval for acquisition of Shares from non-resident shareholders of the Target Company which shall not be considered as a statutory approval for the purposes of Regulation 27 of the SEBI (SAST) Regulations. RBI approval for the acquisition of 6,410,292 Shares by the Acquirer under the Offer was obtained on June 1, 2007. Vide, A.P. (DIR Series) Circular No. 62 issued by the RBI on May 24, 2007, opening of escrow and special accounts in accordance with the SEBI (SAST) Regulations is now permitted without prior RBI approval. Accordingly, RBI approval for opening and operating the Escrow Account and special account for this Offer is no longer required.
3. The Offer is being made to all Eligible Persons i.e all owners of Shares, registered and unregistered of Motor Industries Company Limited, other than the Acquirers, who own Shares at any time prior to the closure of the Offer. All Eligible Persons are entitled to participate in the Offer anytime before the close of the Offer.

Background of the Target Company

4. The Acquirer and the Target Company and their promoters and/or directors respectively have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of, or any other regulations made under, the Securities and Exchange Board of India Act, 1992 (the "**SEBI Act**") and no other action has been taken by SEBI against the Acquirer or the Target Company and their promoters and/or directors respectively under the SEBI Act or any regulations framed thereunder.
5. There was a delay in compliance with the provisions of Chapter II of the SEBI (SAST) Regulations by the Acquirer in the year 1997. SEBI may initiate action against the Acquirer on account of such delay.

Offer Price and Financial Arrangements

6. In terms of Regulation 20(7) of the SEBI (SAST) Regulations, during the Offer period, the Acquirer cannot purchase additional Shares from the open market or through negotiations or otherwise.
7. As per the SEBI (SAST) Regulations, the Acquirers can revise the Offer Price / Offer Size up to 7 (seven) working days prior to the closure of this Offer, and the revision, if any, would be announced in the same newspapers where the Public Announcement has appeared and the revised price will be paid for all Shares acquired pursuant to this Offer. However, during the Offer period, the Acquirer cannot purchase additional Shares from the open market or through negotiations or otherwise in terms of Regulation 20(7) of the SEBI (SAST) Regulations.
8. The total funds required under the Offer, assuming full acceptance, will be Rs. 2,564,11,68,000 (Rupees Two Thousand Five Hundred Sixty Four Crores Eleven Lacs Sixty Eight Thousand Only) (the "**Maximum Consideration**").
9. The Acquirer proposes to fund the Offer out of internally generated funds.
10. By way of security for performance of its obligations under the SEBI (SAST) Regulations, an unconditional, irrevocable and on demand bank guarantee ("**Guarantee**") dated April 26, 2007 has been issued on behalf of the Acquirer in terms of Regulation 28 of the SEBI (SAST) Regulations by Citibank N.A, 4th Floor, Fort House, Mumbai 400 001 ("**Indian Issuing Bank**"). The Guarantee issued in favour of the Manager to the Offer, is valid until November 15, 2007 and is for a sum of Rs. 2,861,000,000 (Rupees Two Hundred Eighty Six Crore Ten Lacs Only) which is higher than the minimum prescribed escrow amount of 25% for the first Rs. 100 crores of the Maximum Consideration and 10% thereafter on the balance of the Maximum Consideration, in accordance with Regulation 28 of the SEBI (SAST) Regulations. At the request of the Acquirer, an unconditional, irrevocable and on demand bank guarantee dated April 26, 2007 for an amount of Rs. 2,861,000,000 (Rupees Two Hundred Eighty Six Crore Ten Lacs Only) has been issued by Citigroup Global Markets Deutschland AG & Co. KGaA, located at Reuterweg 16 60323 Frankfurt am Main Germany (the "**Foreign Issuing Bank**"), in favour of the Indian Issuing Bank which in turn has issued the Guarantee in favour of the Manager to the Offer. The Guarantee entitles the Manager to the Offer to realize the value thereof in terms of the SEBI (SAST) Regulations. The Guarantee is provided by Citibank N.A., and Citibank N.A., is not an associate of or group of the Acquirer or the Target Company.
11. In addition to the Guarantee and pending application for and receipt of the RBI approval for opening and operating an escrow account in India, the Acquirer had deposited in an escrow account with Citibank N.A, London Branch, located at Citigroup Centre, Canada Square, Canary Wharf, London, E14 5LB, United Kingdom ("**Foreign Escrow Account**"), an amount of Euro 5 Million in cash (the "**Cash Deposit**") under an Escrow Agreement dated April 23, 2007. The Cash Deposit represents, in equivalent Indian Rupees (as per the RBI reference exchange rate of Rs. 55.66 / Euro as on April 26, 2007; Source: www.rbi.org.in), more than 1% of the Maximum Consideration in accordance with Regulation 28 of the SEBI (SAST) Regulations. However, on May 24, 2007 the RBI has issued a circular (bearing reference A.P. (DIR Series) Circular No. 62) permitting opening of escrow and special accounts in accordance with the SEBI (SAST) Regulations without its prior approval. Accordingly, on June 8 2007, the Cash Deposit has been transferred from the Foreign Escrow Account to an account of the Acquirer with Citibank N.A, 4th Floor, Fort House, Mumbai 400 001 ("**Indian Escrow Account**") in accordance with an Escrow Agreement dated April 26, 2007. The Manager to the Offer has further been duly authorised by the Acquirer to realize the value of the escrow account with Citibank N.A. in India and overseas in terms of the SEBI (SAST) Regulations.

Other Terms of the Offer

12. Intime Spectrum Registry Limited, the Registrar to the Offer has intimated that the working hours for collection centres should be read as 10.00 a.m. to 5.00 p.m. instead of 10.00 a.m. to 7.00 p.m. The address and contact details of the collection centres in Bangalore, Vadodra, Pune and Chennai has changed. Given below is the revised details for these centres:

Name and Address	Contact Person	Mode of Delivery	Phone No.	Fax
Intime Spectrum Registry Ltd., No:658-57, 1st Floor, Mahavir Shopping Complex, Above Kids Kemp, No. 8 K.G.Road, Bangalore 560 009	Chandra Shekhar	Hand Delivery	080-41242623 / 41242624	080-41242623 **(Telefax)**
Intime Spectrum Registry Ltd., First Floor, Jaldhara Complex, Nr. Manisha Society, Old Padara Road, Vadodara -390015	Jaydeep Mehta	Hand Delivery	0265-2250241 / 3249857	0265-2250246 **(Telefax)**
Intime Spectrum Registry Limited, Block NO 202 2nd Floor, Akshay Complex, Near Ganesh Temple, Off Dhole Patil Road, Pune - 411 001	P. N Anbal	Hand Delivery	020- 65203395	020 -25533304 **(Telefax)**
Skystock Financial Services, c/o ABC Solution Pvt Ltd., No 233/F 4, 1st floor, Katcheri Road, Mylapore, Chennai - 600 004	Rajeshwari	Hand Delivery	044 - 42035314 / 9840743025	044-24994885

13. The date by which Letter of Offer will be dispatched to MICO shareholders has changed from June 5, 2007 to June 12, 2007. For the sake of convenience of the shareholders of the Target Company, a complete schedule of the activities pertaining to the Offer is given below:

Activity	Date	Day
Public Announcement	April 27, 2007	Friday
Specified Date	May 11, 2007	Friday
Last date for announcement of a competitive bid, if any	May 18, 2007	Friday
Date by which Letter of Offer will be dispatched to the Shareholders	June 12, 2007	Tuesday
Date of opening of the Offer	June 20, 2007	Wednesday
Last date for revising the Offer Price / Offer Size	June 27, 2007	Wednesday
Last date for withdrawing acceptance of the Offer	July 4, 2007	Wednesday
Date of closure of the Offer	July 9, 2007	Monday
Last date of communicating rejection / acceptance and payment of consideration for applications accepted and or return of Shares/ Share certificates for applications rejected	July 24, 2007	Tuesday

The Acquirer and its Board of Directors accept full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer under the SEBI (SAST) Regulations.

This Public Announcement will also be available on the SEBI website www.sebi.gov.in

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
Citigroup Global Markets India Private Limited Bakhtawar 12th Floor, Nariman Point, Mumbai - 400 021. Tel No: +91 22 6631 9840, Fax No: +91 22 6646 6056 Email: mil.openoffer@citigroup.com Contact Person: Mr. Amulya Goyal	INTIME SPECTRUM REGISTRY LIMITED Crisp. Clear. Connected **Intime Spectrum Registry Limited** C-13 Pannalal Silk Mills Compound L.B.S. Marg, Bhandup (West), Mumbai - 400 078, India Tel. : +91 22 2596 0320 (9 lines) Fax. : +91 22 2596 0329 Email: mil.openoffer@intimespectrum.com Contact Person: Mr. Sachin Achar

Issued by:
Citigroup Global Markets India Private Limited
as Manager to the Offer on behalf of
The Acquirer

Place : Mumbai
Date : June 11, 2007